

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs

Subject:- Constitution of Committee for updation of existing laws and deletion of obsolete laws.

Government order No: 934 - LD(Estt) of 2013.
Dated 15 - 03 - 2013.

Sanction is hereby accorded to the constitution of a Committee for review/updation of existing laws and deletion of obsolete laws in the State. The Committee shall comprise the following, namely:-

1. Shri M.I. Qadri, Ld. Advocate General
2. Shri G. H. Tantray, IAS Secretary to Government, Law, Justice and Parliamentary Affairs Department.
3. Mtr. Farhat Tasneem, Special Secretary to Government, Law, Justice and Parliamentary Affairs Department.
4. Shri Muzaffer Ahmad Wani, Additional Secretary to Government, Law, Justice and Parliamentary Affairs Department.
5. Shri Achal Sethi, Additional Secretary to Government, Law, Justice and Parliamentary Affairs Department. (Member Secretary)
6. Two eminent lawyers to be co-opted by the Committee.

By order of the Government of Jammu and Kashmir.

Sd/-
(G.H. Tantray) IAS,
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

No: - LD

Dated:- 15 - 03 - 2013.

Copy to the:-

1. Secretary to Government, General Administration Department.
2. OSD to the Hon'ble Minister for Law, Justice and Parliamentary Affairs.
3. General Manager, Government press, Jammu for information.
4. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
5. Private Secretary to the Ld. Advocate General, J&K Jammu for information of the Ld. Advocate General.
6. Personal Assistant to Mtr. Farhat Tasneem, Special Secretary to Government, Law, Justice and Parliamentary Affairs Department.
7. All concerned Officers for information.
8. Government Order file.
9. File concerned

Special Secretary to Government,
Department of Law, Justice and Parliamentary
Affairs

[Handwritten Signature]
15/3/2013